

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 611 of 2020

Vijay Kumar Mahto @ Bijay Kumar Mahto Petitioner
Versus

The State of Jharkhand Opp. Party

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Umesh Kumar Choubey, Advocate

For the Opp. Party : Mr. Suraj Deo Munda, A.P.P.

07/24.06.2020 Heard Mr. Umesh Kumar Choubey, learned counsel for the petitioner and Mr. Suraj Deo Munda, learned A.P. for the State.

Petitioner has prayed for grant of anticipatory bail, as he is apprehending his arrest in connection with Piparwar P.S. Case No. 36 of 2019.

It has been alleged that an extremist organization was involved in collection of levy from the D.O. holder and coal traders. The petitioner has been implicated on the confessional statement of Dhanraj Bhogta @ Mithu. It appears that similar situated co-accused persons have been granted anticipatory bail by this Court in A.B.A. No. 8890 of 2019, A.B.A. No. 8961 of 2019 and A.B.A. No. 1959 of 2020.

Regard being had to the above, I am inclined to extend the privilege of anticipatory bail to the petitioner. The petitioner, therefore, named above, is directed to surrender in the court below within a period of four weeks from today and on such surrender, he shall be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each to the satisfaction of learned S.D.J.M., Chatra, in connection with Piparwar P.S. Case No. 36 of 2019, subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

This application stands allowed.

(Rongon Mukhopadhyay, J.)